

Central Administrative Tribunal  
Principal Bench

(2)

R.A. No. 162 of 2000  
in  
O.A. No. 257 of 1999

New Delhi, dated this the 31st May, 2000

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)  
HON'BLE MR. KULDIP SINGH, MEMBER (J)

In the matter of:

Shri Jai Prakash Vs. NCT of Delhi & Ors.

Shri Jai Prakash .. Review Applicant

Versus

Govt. of NCT of Delhi & Ors... Respondents

ORDER (By Circulation)

MR. S.R. ADIGE, VC (A)

Persused the R.A.

2. None of the grounds contained therein bring it within the scope and ambit of Section 22(3)(f) A.T. Act read with Order 47 Rule 1 C.P.C. under which alone any order/decision of the Tribunal can be reviewed.

3. The R.A. is rejected.

  
(Kuldip Singh)  
Member (J)

  
(S.R. Adige)  
Vice Chairman (A)

gk